

Central Government. Sewage treatment capacity of 4064 mld (million litres per day) has been created so far in the country under the Plan. However, there is still a large gap between sewage generation and the treatment capacity. Inadequate operation and maintenance (O&M) by the Urban Local Bodies, under-utilisation of the Sewage Treatment Plants (STPs), delay in acquisition of land, litigation etc. have been the major shortcomings in the implementation of the Plan. Compliance of effluent discharge standards by industries also needs to be more strictly enforced by the State Pollution Control Boards.

The water quality in terms of Bio-chemical Oxygen Demand (BOD) values for major rivers is reported to have improved as compared to the water quality before taking up pollution abatement works under NRCP, based on independent monitoring undertaken by reputed institutions. However, pollution load on rivers has increased over the years due to rapid urbanisation and industrialization. Abstraction of water for irrigation, drinking, industrial use, power etc. compounds the challenge.

Central Government has constituted the National Ganga River Basin Authority (NGRBA) on February 20, 2009 as a planning, financing, monitoring and coordinating authority for effective abatement of pollution and conservation of river Ganga. A number of measures have been initiated for improved implementation of projects which include signing of Tripartite Memorandum of Agreements (MoA), Third Party Inspection, Independent appraisal of Project proposals.

Clearance to diversion of forest land under Sardar Sarovar Project

†2038. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Government has received any proposal from Madhya Pradesh for diversion of additional 77.235 hectare of forest land submerging under the Sardar Sarovar Project and if so, by when it was received;

(b) the present status of approval of this proposals and the reasons for not approving the diversion of land; and

(c) whether the Central Government would consider to approve this proposal immediately on a priority basis and if so, by when it would be given approval?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) As per the information received from the State Government of Madhya Pradesh a proposal to obtain prior approval of the Central Government under the Forest

(Conservation) Act, 1980 for diversion of additional 77.235 hectares forest land of Badwani Forest Division of Badwani district of Madhya Pradesh coming under submergence of Sardar Sarovar Project has been sent to this Ministry by the Chief Conservator of Forests (Land Management) & Nodal Officer, Madhya Pradesh *vide* their letter dated 24.01.2008. The said proposal however, could not be traced in the Ministry. The Ministry, therefore, is advising the State Government of Madhya Pradesh to submit a copy of the proposal.

Environmental clearance to Bhai Industrial Park

2039. SHRI PARVEEN RASHTRAPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry is aware about anti-environment project 'Bhai Industrial Park' likely to come up in Ahmedabad; and

(b) how such projects are approved by the Central Pollution Control Board when the project report admits that it will have adverse effect on 33 villages of the said district?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Ministry has not received any proposal named 'Bhal Industrial Park'. However, M/s Gujarat (Bhal) Construction Limited had applied for Environmental Clearance (EC) for their project of the development of "Bhai Industrial Park" at village Moti Boru and Bholad in district Ahmedabad in November, 2007. In terms of the provisions of the Environmental Impact Assessment (EIA) Notification, 2006, Terms of Reference were issued in July, 2008 for preparation of the Environmental Impact Assessment Report and conduct of public hearing. The Gujarat Pollution Control Board has, however, conducted public hearing in October, 2010 and has submitted the proceedings to the Ministry. The Ministry has not issued the environmental clearance to the project.

(b) Under the EIA Notification of 2006, the Central Pollution Control Board has no role in grant of Environmental Clearance.

Pollution due to illegal mining in Karnataka

2040. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government is aware about the pollution due to illegal mining which occurred in the river Bhadra and its banks in Kudremukh in Karnataka which is part of the forest areas;